[Shri H. D. Rajah.] only will I withdraw but I wil] apologise.

Therefore, Sir, the question is, these planners must be aware that if a country is to progress nationally, patriotically, it must progress on the basis of its own strength. We can take loans temporarily. And now I am very happy to find that the Government has resolved to come to my point of view. So far as the food position is concerned, there are two heartening sentences in the President's Address. It has gladdened me very much and that is, it is essential that self-sufficiency in food should be attained. Sir, in the food debate in this House I made a pointed reference to this fact, namely, that no country will be free if food is to be imported. The best thing is food. If you go about begging for food to other countries, we must have enough resources to supply manufactured goods to them so that the trade will be balanced and so that we may not be under any obligation to any country. Therefore the attempt to make ourselves selfsufficient in food is the noblest thing I have seen in the President's Address and I heartily welcome it.

Mr. DEPUTY CHAIRMAN: You will take more time?

SHRI H. D. RAJAH: Yes, Sir.

MR. DEPUTY CHAIRMAN: Then you will continue after lunch. The House stands adjourned till 2-30 P.M.

> The House then adjourned for lunch at one of the clock till half past two of the clock.

The House reassembled after lunch at half past two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: There is a message.

## MESSAGE FROM THE LOK SABHA

THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMEND • MENT) BILL 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: ---

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Re-quisition'ng and Acquisition of Immovable Property (Amendment) Bill, 1958, as passed by Lok Sabha at its sitting held on the 11th February, 1958."

Sir, I lay the Bill on the Table.

## MOTION OF THANKS ON PRESI-**DENT'S ADDRESS—continued**

SHRI H. D. RAJAH: Sir, I was refer ring to our Commonwealth relationship. Now, I wish to say that so long as you are in the Commonwealth your statement of a socialistic pattern of society to be introduced in this country is a farce and a fraud because in the very set up of things private investors from foreign countries are operating in our land and they are allowed to carry away loot called profit from our State. Therefore, so long as that concept of investing private property by foreigners and allowing the private enterprise is continued with a view to make gains and those gains are allowed to be exported from this country, you can never usher in a socialistic State. A socialistic State, as I conceive, is a State where there is no private enterprise, all according to his needs and each according to his capacity. If this thesis is accepted then only there can be real and genuine nationalisation of key industries as well as other industries in this country and there cannot be any private and public sector. Probably this is a negation of socialism you may coin this term and put it to the public for their swallowing. I am not prepared to accept it. It will